

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 324 OF 2016

Dated: 28th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

...Appellant(s)

Vs.

Sasan Power Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Ms. Poorva Saigal

Counsel for the Respondent(s)

:

Mr. Vishrov Mukerjee
Ms. Raveena Dhamija for R.1

Mr. G. Umapathy
Mr. Aditya Singh for R.2

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R.3 to 6

ORDER

Admit keeping the issue of maintainability open.

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 26.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.05.2017 after serving copy on the other side.

List the matter on **12.07.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt